

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JATPUR BENCH, JATPUR  
OA 314/98 DATE OF ORDER : 27.9.2002

K.B. Aswani son of shri Bul Chand aged around 56 years resident of Jain Bhawan, Station Road, Kota. Presently posted as Assistant Commissioner, Narcotics, Kota.

....Applicant.

VERSUS

Union of India through Secretary, Ministry of Finance, Department of Revenue, New Delhi.

....Respondents.

Mr. Vibhuti Bhusan Sharma, Proxy counsel for

Mr. R.N. Mathur, Counsel for the applicant.

Mr. Bhanwar Bagri, Counsel for the respondents.

CORAM

Hon'ble Mr. Justice G.L. Gupta, Vice Chairman

Hon'ble Mr. A.P. Nagrath, Member (Administrative)

ORDER

PER MR. JUSTICE G.L. GUPTA

This OA has been filed against a show cause notice dated 28.8.98 (Annexure A/l).

2. Reply has been filed.

3. It is evident that as yet no adverse orders has been passed by the respondents. Applicant has filed this OA against the show cause notice only.

4. The applicant has an opportunity to reply against the show cause notice. If he is aggrieved by any order, he can challenge the same. For the present, it has to be accepted that the OA is pre-mature.

5. The learned counsel for the applicant submits that the applicant may not be reverted without considering his reply to the show cause notice. This request is reasonable.



6. Consequently, it is directed that the applicant shall not be reverted from the present post without considering his reply and passing a speaking order. The OA stands disposed of. No order as to costs.

*Champ*  
(A.P. NAGRATH)

MEMBER (A)

*G.L.Gupta*  
(G.L. GUPTA)  
VICE CHAIRMAN

AHQ